



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 397 of 2010

Applicant(s) Jamuni Badatya

Respondent(s) VOD 19088

Advocate for Applicant(s) M/s. Anup K. Jena
B.B. Mohapatra

Advocate for Respondent(s) Comp. App.

NOTES OF THE REGISTRY

IPO of R.S. 50/-
has been filed.
For registration
Please
On memo.

28/7/10

SO 8

28.07.10

REGISTER

28.07.10

For admission.
on memo.

28/7/10

Bench

ORDERS OF THE TRIBUNAL

Order dated 29.7.2010

Hearal Shri A.K. Jena, Id. Counsel for the applicant and Shri B.K. Mohapatra, Id. Standing counsel for the Respondents.

Shri Jena submits that the case of the applicant for compassionate appointment has been considered only once and rejected, though there are instructions of the D.O.P. & T to the effect that cases of such nature are to be considered thrice and hence, he submits that the applicant will make a fresh application invoking the provisions of the D.O.P. & T dated 5.5.2003 to the concerned authority within a period of fifteen days and therefore, the present O.A. may be permitted to be withdrawn with liberty to make a fresh representation as stated above. The prayer is allowed and if such a representation is made within fifteen days hence, the Respondent No. 2

NOTES OF THE REGISTRY.

ORDERS OF THE TRIBUNAL

order dt 29.7.10

copies issued to both
Counsel & along with
OA to R-2 ~~for the~~
as per the order of
Bench.

Delegm
02.08.10

10/8/10
So (S)

shall consider the same in terms
of the D.O.P. & T circular, as referred
to above and pass a reasoned and
speaking order within 45 days after
receipt of the representation.

With the above observation
and direction, without going into
the merits of the case, the O.A. is
dismissed as withdrawn. No costs.

Send a copy of this order along
with copy of the O.A. to Respondent
No. 2 for compliance and copies
of the order be made over to
the learned Counsel for the parties.

10/8/10
(Mamtha Chellur)